

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH  
MA No.148/94, RA No.23/94 in  
OA No.570/92

NEW DELHI THIS THE **24th** OF JANUARY, 1994.

HON'BLE MR.JUSTICE S.K.DHAON, VICE-CHAIRMAN  
HON'BLE MR.S.R.ADIGE, MEMBER(A)

Amitav Dasgupta,  
1202, Lodi Road Complex  
New Delhi-110003 .... Applicant

VS.

- 1 Union of India through  
Secretary,  
Dept.t.of Defence Research &  
Development and Scientific  
Adviser to Defence Minister &  
Director General Research and  
Development,  
South Block, New Delhi-110001.
- 2 The Director  
Defence Institute of Physiology  
& Allied Sciences,  
Delhi Cantt-110010
- 3.Dr.Sengupta, ex-Director,  
DIPAS  
C/o Director, Defence Institute  
of Physiology & Allied  
Sciences,  
Delhi Cantt-110010....

ORDER (IN CIRCULATION)

JUSTICE S.K.DHAON:

This is an application for the review of our judgement dated 5.5.1993 delivered in OA No.570/92.

2. OA No.570/92 was directed against an order passed by the President of India compulsorily retiring the applicant from service under clause(d) of Article 459 of Civil Service Regulations.

3. The applicant preferred SLP  
No.10430/93 against our judgement which  
was dismissed by the Supreme Court on  
1.11.1993. In para 3 of the Review  
Application, it is stated the review  
petition filed by the applicant in the  
Supreme Court on 22.11.1993 is still  
to come for preliminary hearing.

4. Applicant cannot prosecute two Review Applications simultaneously one in the Supreme Court and the other in this Tribunal.

5. The RA is rejected summarily.

MA No.148/94

Since we are disposing of the RA on merits, no orders are necessary on this MA.

*Anil Adige*  
(S.R.ADIGE)  
MEMBER(A)

*S.K.Dhaon*  
(S.K.DHAON)  
VICE-CHAIRMAN(J)

SNS